- (a) whether Government is aware that several fake flying schools/ institutes are operating across the country;
 - (b) if so, the facts and details thereof;
- (c) whether the DGCA has investigated the details of such fake flying institutes across the country; and
- (d) if so, the steps taken by Government to put a ban on the functioning of such fake flying institutes across the country?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) Directorate General of Civil Aviation (DGCA) approves the flying club, which comply with the conditions stipulated in the Civil Aviation Requirements Section 7 - Flight Crew Standards Training & Licensing Series 'D' Part I. There are 41 flying training institutes approved by DGCA. The list of such institutes is available on DGCA's website. 20 of these Flying Clubs have been audited by DGCA. The discrepancies found during the audit include not maintaining proper documents; non-completion of Flying training Dossiers; improper briefing and de-briefing; non-maintenance of dissemination registers for working engineers etc. Corrective action as per the nature of Audit Observation is taken with the concerned flying training institutes with an aim to improve the system. Further, inspection of facilities at the flying training institutes is carried out by DGCA to ensure compliance of laid down norms and procedures before renewal of approval.

Expansion of Madurai airport

- 487. SHRI PRAMOD KUREEL: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) total and from Chinna Udaippu village of Madurai district of Tamil Nadu acquired in the year 1973 for the construction of Phase-I Madurai airport;
- (b) amount of compensation given to the farmers whose land was acquired for the said purpose;
 - (c) land acquired for the expansion of the Madurai international airport for Phase-II;
- (d) total compensation given against this acquisition to the affected farmers of the same village; and

(e) if compensation not given, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) 10.59 acres of land was acquired at Ayyanpappakudi village in Madurai district in Tamil Nadu for development of Madurai airport. However, no land was acquired from Chinna Udaippu village of Madurai district for this purpose.

- (b) An amount of Rs. 46,698/- was deposited with the Government of Tamil Nadu as compensation for this land acquisition.
- (c) 60 acres of land has been acquired at Parambupatti village of Madurai district for this purpose in the year 2003.
- (d) Initial amount deposited and paid to the Revenue Divisional Officer, Madurai was Rs. 3,46,11,940/- (inclusive of Advt. and Establishment charges). Land owners filed 177 cases in the Sub Court, Madurai for enhanced compensation. Judgement had been delivered by the Sub Court, Madurai in respect of 143 cases. As per orders of Sub Court, Rs. 1,05,63,727/- was paid.
 - (e) No case for payment of compensation is pending with Airports Authority of India (AAI).

Different pay structure after merger

- 488. SHRI K.E. ISMAIL: Will the Minister of CIVIL AVIATION be pleased to states:
- (a) whether it is a fact that the merger of Air India and Indian Airlines has led to different pay structures in the same organization and employees with same designation and experience get different salaries now; and
 - (b) if so, the details thereof and the steps being taken to solve the problem?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Yes, Sir. Even after merger, the employees continue to be paid the salaries and allowances, which they were getting in erstwhile Air India and Indian Airlines. The delay in harmonising the HR issues, including pay & allowances, is also due to the critical financial condition being faced by Air India as also objections from various persons in both airlines. Government of India has appointed an independent Committee headed by Justice (Retd.) D.M. Dharmadhikari to harmonize the disparities including pay parity, working conditions, seniority etc.